

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)  
(Mumbai Circuit Bench)**

**Appeal No. 179 of 2013**

**Dated : 30<sup>th</sup> August, 2013**

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member**

**Maharashtra Rajya Sahakari Sakhar Karkhana  
Sangh Ltd.**

**..... Appellant(s)**

**Versus**

**Maharashtra Energy Development Agency  
& Anr.**

**..... Respondent(s)**

**Counsel for the Appellant(s):**

**Mr. Bhushan V. Mahadik  
Mrs. Priyankapani  
Mr. Gopal Ozalwar**

**Counsel for the Respondent(s):**

**ORDER**

We have heard the Learned Counsel for the Applicant/Appellant.

We entertain a doubt with regard to maintainability of the Appeal as the Applicant/Appellant has filed this Appeal as against the review order dismissing the petition for review confirming the earlier main order.

In view of the above, the Learned Counsel for the Applicant/Appellant seeks some time to get it verified with regard to legal position. Accordingly, he is permitted.

The next date of hearing in the month of September, 2013 will be intimated later on.

**(Rakesh Nath)  
Technical Member  
mk**

**(Justice M. Karpaga Vinayagam)  
Chairperson**